

[Shri Hem Barua]

I submit that. I only wanted your guidance.

Mr. Speaker: He might not have had that intention, but that has happened. He has been unfair to me. That should not have happened. That is exactly what I want to say.

Shri Hem Barua: I am sorry.

12:11 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE SEA CUSTOMS ACT, THE CENTRAL EXCISES AND SALT ACT AND THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G. S. R. No. 1257, dated the 14th October, 1961.
- (b) G. S. R. No. 1327, the 4th November, 1961.
- (c) G. S. R. No. 1367, dated the 18th November, 1961.
- (d) G. S. R. No. 1392, dated the 25th November, 1961.
- (e) G. S. R. No. 1493, dated the 23rd December, 1961.
- (f) G. S. R. No. 1494, dated the 23rd December, 1961.
- (g) G. S. R. No. 1495, dated the 23rd December, 1961.
- (h) G. S. R. No. 1523, dated the 30th December, 1961.

- (i) G. S. R. No. 1524, dated the 30th December, 1961. as corrected by G.S.R. No. 53, dated the 13th January, 1962.
- (j) G. S. R. No. 22, dated the 6th January, 1962.
- (k) G. S. R. No. 23, dated the 6th January, 1962.
- (l) G. S. R. No. 24, dated the 6th January, 1962.
- (m) G. S. R. No. 129, dated the 3rd February, 1962.
- (n) G. S. R. No. 237, dated the 24th February, 1962.
- (o) G. S. R. No. 268, dated the 3rd March, 1962.
- (p) G. S. R. No. 269, dated the 3rd March, 1962.
- (q) G. S. R. No. 287, dated the 10th March, 1962.
- (r) G. S. R. No. 288, dated the 10th March, 1962.
- (s) G. S. R. No. 289, dated the 10th March, 1962.

[Placed in Library. See No. LT-215/62.]

(ii) a copy each of the following notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—

- (a) G. S. R. No. 1394, dated the 25th November, 1961 containing corrigendum to Notification No. G. S. R. 695, dated the 20th May, 1961.
- (b) G. S. R. No. 85, dated the 20th January, 1962 containing erratum to Notification No. G. S. R. 1394, dated the 25th November, 1961.
- (c) G. S. R. No. 88, dated the 20th January, 1962 containing corrigendum to Notification No. G. S. R. 1191, dated the 30th September, 1961.

[Placed in Library, See No. LT-216/62.]

[Shri B. R. Bhagat].

(iii) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

- (a) G. S. R. No. 1150, dated the 23rd September, 1961.
- (b) G. S. R. No. 1258, dated the 14th October, 1961.
- (c) G. S. R. No. 1328, dated the 4th November, 1961.
- (d) G. S. R. No. 1421, dated the 2nd December, 1961.
- (e) G. S. R. No. 1445, dated the 9th December, 1961.
- (f) G. S. R. No. 232, dated the 24th February, 1962.
- (g) G. S. R. No. 266, dated the 3rd March, 1962.
- (h) G. S. R. No. 286, dated the 10th March, 1962.
- (i) G. S. R. No. 732, dated the 2nd June, 1962.

[Placed in Library, See No. LT-217/62].

(iv) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (a) G. S. R. No. 1123, dated the 12th September, 1961.
- (b) G. S. R. No. 1319, dated the 1st November, 1961.
- (c) G. S. R. No. 1434, dated the 1st December, 1961.
- (d) G. S. R. No. 1435, dated the 1st December, 1961.
- (e) G. S. R. No. 1436, dated the 1st December, 1961.
- (f) G. S. R. No. 1437, dated the 1st December, 1961.

- (g) G. S. R. No. 267, dated the 3rd March, 1962.

[Placed in Library, See No. LT-218/62.]

(v) a copy of the Medical and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1961 published in Notification No. G. S. R. 1398, dated the 25th November, 1961, under sub-section (4) of section 19 of the Medical and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-219/62].

MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Mineral Concession (Second Amendment) Rules, 1962, published in Notification No. G. S. R. 718, dated the 26th May, 1962, under sub-section (2) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-220/62.]

12.13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to lay on the Table the Minutes of the sittings (First to Third) of the Committee on Private Members' Bills and Resolutions held during the First Session.

12.13½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

Shri Man Singh P. Patel (Mehsana): Sir, I beg to lay on the Table the